

To,  
The Chairman,  
National Green Tribunal,  
New Delhi

2.08.2024

**Subject: Request for High-Level Joint Committee to Assess the Status of River Budhi Ganga - OA No. 511/2023**

Honourable Sir,

I am writing to express my concerns regarding the ongoing proceedings and actions related to OA No. 511/2023, which I had filed in August 2023 concerning the revival and protection of the Budhi Ganga River. Despite the formation of a joint committee by the Honourable NGT, I regret to inform you that the committee has failed to provide a factual and comprehensive ground report on the current condition of the Budhi Ganga (I also filed objection on the reports). The report they submitted is entirely BOGUS. Furthermore, it has come to my attention that there has been a significant lapse in the execution of the directives issued by the Honourable Tribunal, with over a year passing without substantial progress or adherence to the given instructions.

➤ **Observed for the first time How compliance with an Honourable Tribunal order is executed by the authorities.**

- **On May 9-10, 2024**, a work commenced in **Dayalpur** Village of Tehsil Mawana, District Meerut with the apparent objective of reviving the Budhi Ganga. They only dug the land for only compliance not for reviving the river. **Refer Annexure 1.**
- Upon my visit to the site on **14<sup>th</sup> May 2024** in Hastinapur Pandawan (Annexure 2), I really observed firsthand the manner in which the work was being conducted without any proper strategy. The attached photograph provides visual evidence of the ongoing activities. Also, the land of Budhi Ganga shown with the dumped garbage. **Refer Annexure 2**

**This token effort appears to be more about showing compliance to the Honourable Tribunal (for only paper work) rather than undertaking**

**meaningful actions to revive the river.** Such superficial measures do little to address the core issues of the river's degradation and only serve to **mislead the Hon'ble Tribunal about the real situation on the ground.**

**For the first time, DM Meerut has sought assistance from ISRO.**

The District Magistrate Meerut has written a letter to the National Remote Sensing Centre (NRSC), ISRO, and the Remote Sensing Application Centre in Lucknow, requesting assistance in tracking and mapping the paleochannel of the Budhi Ganga. This marks the first time that the administration has sought help from ISRO for such an initiative in Uttar Pradesh.

**I humbly request the Honourable Tribunal to issue a note to ISRO to track the entire route.**

**No measures will be taken from the Tehsil level**

The news published in Amar Ujala dated 29<sup>th</sup> May 2024 (**Refer Annexure 3**) shows real situation from which the Budhi Ganga suffers and till now no suitable steps will be taken by authorities.

**The Tehsil authorities are unable to prevent the activities of the land mafia**

It is a strange situation when the mafia class becomes active on Budhi Ganga only when the administration takes action on it. No action is taken on the complaint. Seeing this kind of attitude of the administration, it seems that the land mafia is stronger than the administration. How will the Budhi Ganga be rejuvenated in these circumstances? **Refer Annexure 4**

**No reply given by the respondents**

No reply has been given by the respondents. I submitted an objection to the report provided by the joint committee, but no response has been received so far.

**No any action taken against the construction from the river bed/flood plain zone of Budhi Ganga**

In the previous rejoinder dated February 14, 2024, pages 23, 35, and 37 demonstrate construction on the riverbed. Despite this evidence, no action has been taken by the authorities regarding these constructions to date, and no responses have been provided by the respondents to the objections raised by the applicant. Recently **Honourable Delhi High Court in Prachin Shiv Mandir Avam Akhada Samiti v. Delhi Development Authority stated that**

*There could be no iota of doubt that Lord Shiva would be happier if the Yamuna River bed and the flood plains areas are cleared of all encroachments and unauthorised construction.*

When will the compliance be completed? If the documents are not yet fully prepared, how can compliance be achieved? **Annexure 5**

The SOC, Consolidation has not prepared the data for Budhi Ganga, which has been allotted to the allottees. No one can explain how this happened, considering it is reserved land according to Sec 132 UPZA Act and not part of the consolidation process as per the Consolidation of Holding Act 1953.

In Hastinapur, the records for Kaurvan and Pandavan for 1359 Fasli are not available in Tehsil Mawana. Between Fasli year 1359 and 1360, there are illegal occupants, and this record has not been prepared by the officials.

In many villages the data are not yet compiled.

How will the same tehsil that destroyed the Budhi Ganga, will correct that record?

### **Prayer**

The Budhi Ganga River, a crucial water body, continues to suffer due to the negligence and carelessness of the concerned authorities. The half-hearted efforts and lack of genuine commitment to restoring the river are deeply concerning. **It is evident that a more robust and high-level intervention is required to ensure that the river is revived** and protected for future generations.

In light of the above, **I earnestly request the constitution of a high-level joint committee to conduct a thorough and factual assessment of the Budhi Ganga River. This committee should cover the entire stretch from Firozpur Khadar (Muzaffarnagar) to Garhmukteshwar (District Hapur) via Hastinapur (District Meerut).** A comprehensive ground report from this committee is essential to present an accurate picture of the current state of the river and to formulate effective strategies for its revival.

I trust that the Hon'ble NGT will recognize the urgency and importance of this matter and take prompt action to address the issues highlighted. Your intervention is crucial to ensure that the river Budhi Ganga is restored to its natural state and preserved for the well-being of the ecosystem and the communities dependent on it.

**I respectfully request that the Honourable Tribunal kindly take the aforementioned details on record.**

Thank you for your attention to this critical issue.

**Yours sincerely,**



**Priyank Bharati,  
Applicant in Person  
148/4 Jagriti Vihar, Meerut-250004  
Mobile : 09411823914**

## Annexure 1



Shakti

## Annexure 2



*Shruti*

**Hastinapur Pandavan**

## Annexure 3

अमर उजाला

my  
city

मेरठ | बुधवार • 29.05.2024  
amarujala.com/meerut

02

अव्यवस्था

गंगा दशहरे पर स्नान करते हैं हजारों श्रद्धालु

# अतिक्रमण के चलते सूख गई बूढ़ी गंगा

संवाद न्यूज एजेंसी

हस्तिनापुर। भीषण गर्मी और बूढ़ी गंगा पर अवैध कब्जों के चलते द्रौपदी घाट पर प्राचीन बूढ़ी गंगा की धारा पूरी तरह सूख गई है। गंगा दशहरे पर आने वाले हजारों पर्यटक सैलानी और श्रद्धालु यहां स्नान करने के लिए आते हैं।

महाभारत कालीन ऐतिहासिक नगरी में मौजूद पौराणिक द्रौपदी घाट पर गंगा की पवित्र धारा में माता द्रौपदी स्नान कर पूजा-अर्चना किया करती थीं। समय के साथ-साथ गंगा की धारा यहां से करीब पांच किलोमीटर दूर चली गई परंतु आज भी यहां एक धारा स्रोत के रूप में बहती है।



द्रौपदी घाट पर सूखा पड़ा स्नान घाट। संवाद

जिसे प्राचीन बूढ़ी गंगा कहा जाता है। प्राचीन गंगा की धारा पर अवैध कब्जों के चलते यह पूरी तरह विलुप्त होती जा रही है और इसका पवित्र जल भी कई स्थान पर पूरी तरह सूख चुका है। द्रौपदी

घाट पर बूढ़ी गंगा की धारा सूख जाने के कारण श्रद्धालुओं को गंगा घाट पर स्नान करने में परेशानी उठानी पड़ रही है।

16 जून को गंगा दशहरा है यहां काफी संख्या में श्रद्धालु स्नान करने आते हैं। इस

प्रशासन स्तर से नहीं किए गए उपाय

प्राचीन द्रौपदी घाट मंदिर पर श्रद्धालुओं की आस्था का प्रतीक पौराणिक बूढ़ी गंगा की धारा को जीवित रखने के लिए शासन प्रशासन स्तर से कोई उपाय नहीं किए गए। बूढ़ी गंगा की अधिकतर जमीन पर अवैध कब्जे और अतिक्रमण हो गए हैं। जब तक इन अवैध कब्जों और अतिक्रमण को नहीं हटाया जाएगा तब तक इस ऐतिहासिक महाभारत कालीन पौराणिक धारा को जीवित करने के सभी उपाय कागजों तक ही सीमित रहेंगे।

बाद द्रौपदी घाट पर गंगा की सूखी धारा को देखकर श्रद्धालुओं को निराशा हाथ लगेगी। जिलाधिकारी दीपक मीणा ने बताया कि एसडीएम मवाना से इसकी जानकारी कराई जाएगी।

*Shruti*

## Annexure 4



मंगलवार

11 जून 2024, ज्येष्ठ शुक्ल पक्ष, पंचमी, विक्रम संवत् 2081, नेरठ

● पांच प्रदेस ● 21 संस्करण

# हिन्दुस्तान

भरोसा नए हिन्दुस्तान का

## सिंचाई विभाग ने कराया मुकदमा दर्ज

हस्तिनापुर, संवाददाता। सांप निकल गया और सिंचाई विभाग लकीर पीटता रह गया वाली कहावत यहां चरितार्थ हो रही है। माफिया नहर से निकली सिल्ट को ठिकाने लगाते रहे और जब मिट्टी की बंदर बाट हो गई तो अज्ञात लोगों के विरुद्ध तहरीर देकर कार्रवाई का हिंडोरा पीटा जा रहा है।

करोड़ों रुपये की लागत से मध्य गंग नहर की सिल्ट की सफाई का कार्य प्रारंभ हुए कई माह बीत गये। पहले तो सेंचुरी क्षेत्र के कारण सफाई का कार्य बाधित रहा। परंतु बाद में अनुमति होने के पश्चात कार्य प्रारंभ कर दिया गया। जिससे बाहर निकाली गयी सिल्ट के उंचे टीले लग गये। जिसे माफियाओं ने जमकर दलदली झोलो का मिट्टी से आट दिया गया। सिंचाई विभाग के अधिकारियों का कहना है कि उनके द्वारा अज्ञात के विरुद्ध थाना पर तहरीर दी गयी है। परंतु इस कार्रवाई से विभाग की कार्यप्रणाली पर ही प्रश्न चिन्ह लगता है कि जब करोड़ों रुपये की मिट्टी की बंदर बांट हो गई तो विभाग की नौद ट्टी। मिट्टी को वहां से उठा



मध्य गंगनहर पर किए जा रहे काम में निकली मिट्टी। ● हिन्दुस्तान

### दलदली झीलों को पाट दिया मिट्टी से

प्रशासन यहां बूढ़ी गंगा के जीर्णोद्धार के लिए प्रयासरत है तथा कई बार डीएम के निर्देश पर सफाई का कार्य भी किया गया। परंतु बताया जा रहा है कई स्थानों पर तो बूढ़ी गंगा की झीलों को भी मिट्टी से पाट दिया गया।

लिया गया और विभाग के अधिकारियों को तो भनक नहीं लगी। इससे यह सिद्ध होता है कि विभाग के इंजीनियरों ने कभी सिल्ट सफाई कार्य का निरीक्षण करने की जहमत ही नहीं उठाई। अब कार्रवाई के नाम पर लकीर पीटते दिखाई दे रहे हैं।

वहीं मध्य गंग नहर निर्माण खंड मेरठ के जेई मनोज त्रिवेदी ने भी थाना पर तहरीर देते हुए मध्य गंग नहर के लुकाधड़ी पुल के समीप मिट्टी उठान के मामले में अज्ञात लोगों के खिलाफ मुकदमा पंजीकृत कराया है।

*Shakti*

### Annexure 5

हस्तिनापुर कौरवान	<p>खतौनी फसली वर्ष <b>1360 में 252.3</b> बीघा जमीन  खतौनी फसली वर्ष 1365-----252.3 बीघा  खतौनी फसली वर्ष 1369----- 18.16.0 बीघा (8 बीघा आवंटन)  खतौनी फसली वर्ष 1370-----10.16.0 बीघा  खतौनी फसली वर्ष 1375-----8.6.0 बीघा</p> <p>अब कुछ शेष नहीं नहीं</p>																
हस्तिनापुर पांडवान	<p>खतौनी फसली वर्ष 1360 में 193.14.0 बीघा जमीन अब लगभग 2 बीघा शेष</p> <table border="1" data-bbox="507 1144 1390 1621"> <tr> <td>खतौनी फसली वर्ष 1363</td> <td>193-14-0 बीघा</td> </tr> <tr> <td>खतौनी फसली वर्ष 1370</td> <td>150-9-0 [आवंटन 11.2.63]</td> </tr> <tr> <td>खतौनी फसली वर्ष 1374</td> <td>142-9-0</td> </tr> <tr> <td>खतौनी फसली वर्ष 1374</td> <td>142-9-0</td> </tr> <tr> <td>खतौनी फसली वर्ष 1383</td> <td>आवंटन SDO, SOC</td> </tr> <tr> <td></td> <td>4-16-10 बीघा चकबंदी के दौरान समाप्त (CH41 TO CH45)</td> </tr> <tr> <td></td> <td>Left Land no record</td> </tr> <tr> <td></td> <td></td> </tr> </table>	खतौनी फसली वर्ष 1363	193-14-0 बीघा	खतौनी फसली वर्ष 1370	150-9-0 [आवंटन 11.2.63]	खतौनी फसली वर्ष 1374	142-9-0	खतौनी फसली वर्ष 1374	142-9-0	खतौनी फसली वर्ष 1383	आवंटन SDO, SOC		4-16-10 बीघा चकबंदी के दौरान समाप्त (CH41 TO CH45)		Left Land no record		
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*Shakti*